GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO- 1259 TO BE ANSWERED ON- 13/12/2023

RECOGNITION OF HABITAT RIGHTS OF PVTGS

1259 SHRI ELAMARAM KAREEM:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the status of the guidelines on recognition of habitat rights of PVTGs and the rights of pastoralists as prepared by the expert committee chaired by Dr Hrusikesh Panda; by when Government plan to release them & notify the States to follow them; and

(b) whether government has issued any guidelines to the States/UTs to withdraw cases that fall within the purview of FRA 2006;

If so, the state-wise data on the number of cases that fall within the purview of FRA 2006, the number of cases pending and reasons thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI BISHWESWAR TUDU)

(a): As per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of forest Rights) Act, 2006 (in short FRA) and rules made there under, the State Governments / UT Administrations are responsible for the implementation of various provisions of the Act. The expert committee chaired by Dr Hrusikesh Panda has submitted its report on recognition of habitat rights of PVTGs and the rights of pastoralists. Provisions are there in the Act and Rules to guide the authorities concerned for recognition of forest rights including habitat and habitation rights detailed in Section 3(1)d and 3 (1)e to eligible individual and /or communities. No separate guidelines have been issued by this Ministry for recognition of habitat rights

(b): No sir.